

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.13
I.A. Nos.746 & 771/2023 in
C.P.(IB) No.31/BB/2022

IN THE MATTER OF:

M/s. Olympic Sportsware & Equipments Pvt. Ltd. ... Petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP/Applicant in IAs 746 & 771/2023 : Shri Gajendran Ravi
Deemed Resolution Professional : Shri B. Ramana K.

ORDER

I.A. No.746/2023

1. Heard the Ld. Counsel for the Applicant/deemed RP.
2. Issue Notice to the Respondent. Registry is directed to prepare the notice and the Ld. Counsel for the Applicant is permitted to collect the notice and serve it personally on the Respondent along with Application and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry, within two weeks.
3. A period of two weeks' time is granted to the Respondent for filing reply from the date of receipt of notice and 2 weeks' for filing rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of reply.
4. List the matter along with IA 771/2023 on **24.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)